

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 9351/2015

(Arising out of impugned final judgment and order dated 09/12/2014
in CMWP No. 66319/2014 passed by the High Court of Judicature at
Allahabad)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

S.M. HASEEB & ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

WITH

SLP(C) No. 9686/2015

(With Interim Relief and Office Report)

SLP(C) No. 9889/2015

(With appln.(s) for exemption from filing O.T. and Interim Relief
and Office Report)

SLP(C) No.18440/2015

Date : 10/07/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Mr. Kabir Hathi, Adv.
Ms. Madhurima Mridul, Adv.
Mr. Shreekant N. Terdal, Adv.

For Respondent(s)

Mr. Shyam Lal, Adv.
Mr. Tarun K. Dwivedi, Adv.
Mr. Durga Dutt, Adv.
Mr. Kiran Kumar Jaipurkar, Adv.UPON hearing the counsel the Court made the following
O R D E R

SLP(C) Nos. 9351/2015, 9686/2015 & 9889/2015

Signature Not Verified

Digitally signed by

Narendra Prasad

Date: 2015.07.11

11:25:36 IST

Reason: Issue notice.

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SLP(C) No.18440/2015

To be taken up along with SLP (C) No.9351/2015 etc.

(NARENDRA PRASAD)
COURT MASTER(SHARDA KAPOOR)
COURT MASTER

